

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3255**

**TO BE ANSWERED ON THE 16<sup>TH</sup> MARCH, 2021/ PHALGUNA 25, 1942 (SAKA)**

**AMENDMENT OF J&K PANCHAYAT ACT**

**3255. SHRI VELUSAMY P.:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the District Development Councils (DDCs) are headed by a cabinet Minister and had MLCs, MLAs and MPs as members when Jammu & Kashmir was a State;**

**(b) whether there is any proposal to amend the J&K Panchayat Act to provide direct representation of the people;**

**(c) if so, the details thereof;**

**(d) the details of the funding pattern of these District Development Councils and the function of the members;**

**(e) whether the existing District Development Board will oversee the functions of the DDCs; and**

**(f) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (f): As per information provided by Union Territory of J&K, there was no provision of District Development Councils (DDCs) in the erstwhile State of Jammu and Kashmir.**

**L.S.US.Q.NO. 3255 FOR 16.03.2021**

**The Jammu & Kashmir Panchayati Raj Act, 1989 was adapted through the Union Territory of Jammu and Kashmir Reorganisation (Adaptation of State Laws) Fourth Order, 2020 and was notified on 16<sup>th</sup> October, 2020. The adapted law provides for direct election of Sarpanch/Panch and Members of District Development Council.**

**Further, every District Development Council shall have a fund to be called the DDC Fund comprising grants by the Government and its own resources. The members of DDC exercise and perform functions as per the mandate provided in section 46 of Jammu and Kashmir Panchayati Raj Act, 1989, as adapted.**

**After the constitution of DDCs, District Development Boards have ceased to exist in the UT of Jammu and Kashmir and District Planning Committee chaired by the Member of Parliament representing the area, has taken the place of DDBs. The District Planning Committees perform functions as envisaged in section 47B of the said Order.**

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